
(2018) 02 DEL CK 0172

In the Delhi High Court

Case No : Civil Writ Petition No. 1053 Of 2018, Civil Miscellaneous No. 4391, 4392 Of 2017

Satyawati @ Satwanti

APPELLANT

Vs

Ministry Of Child And Development And Ors

RESPONDENT

Date of Decision : 05-02-2018

Acts Referred:

Administrative Tribunals Act, 1985 — Section 14

Citation : (2018) 02 DEL CK 0172

Hon'ble Judges : Sunil Gaur, J

Bench : Single Bench

Advocate : Parmesh Kumar, Ankur Chhibber

Final Decision : Disposed Of

Judgement

Sunil Gaur, J

1. Vide impugned order of 30th June, 2017 (Annexure P-1), petitioner's service as Anganwadi worker stands terminated by the concerned

officer of Department of Women and Child Development, Government of NCT of Delhi. In this petition, quashing of impugned order of 30th June,

2017 and reinstatement of petitioner with back wages is sought.

2. At the outset, learned counsel for first respondent, submits that there is a jurisdictional issue. While drawing attention of this Court to Section 14 of

The Administrative Tribunals Act, 1985 it is asserted by respondent's counsel that for the relief claimed in this petition, petitioner has to approach

Central Administrative Tribunal, New Delhi.

3. Since it is the mandate of Section 14 of The Administrative Tribunals Act, 1985 that all service matters pertaining to Government of NCT of Delhi

are to be dealt with by the Central Administrative Tribunal, New Delhi, therefore, this petition and applications are disposed of with liberty to petitioner

to approach the Central Administrative Tribunal, New Delhi for the relief claimed in this petition.